

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-849(PB)/2020

IN THE MATTER OF:

M/s. Sundrm Consultants Pvt. Ltd. Applicant / petitioner

v.

M/s. Three C Properties Pvt. Ltd. Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. Rajnish Sinha, Ms. Shreya Kohli, Advs.


ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.


Reply as well as written submission be filed within one week hereof by the respondent.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 15.09.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)